

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 411/TT/2014

Date:16.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Transmission tariff for 2014-19 tariff block, i.e., from DOCO (1.4.2014) to 31.3.2019, for **LILo of 1st ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Parbati Pooling Station (Banala) under Transmission System associated with Parbati-III HEP in Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

- a) Clarify whether there has been any change in scope of work;
- b) Submit single line diagram indicating line length as per FR along with associated bays (Asset-I to be highlighted in the scheme);
- c) Submit whether the works awarded through various contracts were firm priced contracts. In case the contracts are not firm priced contracts, submit the copy of such contracts;
- d) Submit the CPM and PERT chart for the project showing complete work breakdown structure along with actual period of execution of the given assets from the start of the project till COD;

- e) The trial operation certificate issued by NRLDC as per Regulation 5 (2) of the 2014 Tariff Regulations;
- f) At page 11 of the petition, it is mentioned that Asset-I includes LILO of 400 kV Parbati-II-Koldam ckt I at Parbati Pooling Point along with associated bays. However, in Form 2 of petition, only LILO of 0.814 line length with no bays is mentioned. Clarify about the sub-components of Asset-I;
- g) Submit the following with regard to balance and retention payments.
- I. An additional capitalization of ₹ 40.59 lakh and ₹ 27.06 Lakh has been proposed for 2014-15 and 2015-16, respectively, under balance/retention works under Regulation 14(i) of 2014 Tariff Regulations, which is upto cut-off date. The reason submitted is mainly on account of Balance/Retention Payment. Should clarify that the amount claimed is completely on account of balance and retention payments or also on account of some other works carried out. If yes, the submit the details of such other works along with justification of claiming it as per relevant provisions of 2014 Tariff Regulations;
 - II. Submit the details of the contract for which payment has been retained with reasons for withholding the payment;
 - III. Details of Retention Payment proposed to be made along with the name of Contract under which the retention payment shall be made; and
 - IV. Whether all the balance/retention payments for assets under this petition have been made or some payments are still to be made. Furnish the statement of balance and retention payments yet to be made and not included to be paid in 2014-15.
- h) At page 18 of its petition, it has been stated that the capital cost upto DOCO as ₹639.51 lakh and further additional capitalization as ₹40.59 lakh and as ₹27.06 lakh. However, in Form 13 of the petition, Plant & Machinery Cost (excluding IDC and IEDC) upto DOCO, IDC and IEDC is mentioned as ₹540.06 lakh, ₹138.02 Lakh and ₹29.05 lakh, respectively. Further in Form 13, additional capitalization is mentioned as ₹40.59 lakh and ₹40.59 lakh for 2014-15 and 2015-16, respectively. Clarify the discrepancy in figures;
- i) Submit the quarterly computation of IDC/ IEDC discharged up to DOCO on cash basis in the format attached as Annexure-I;
- j) It is submitted that Deferred Tax liability before 1.4.2009 shall be recovered from beneficiaries or long term customers/DICs as and when the same gets

materialized. As the Asset-I was commissioned on 1.4.2014, provide the rationale for stating such liability for Asset-I; and

k) Submit the consolidated region wise (Northern Region) balance sheet and P&L account for 2014-15, as stated in the checklist for Tariff Block 2014-15

2. In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)